

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO:II**

**SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL  
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 16.07.2021 AT 12:30 PM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/333/2021 in CP(IB) No.356/7/HDB/2020
NAME OF THE COMPANY	Musaddilal Jewellers Pvt Ltd
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Musaddilal Jewellers Pvt Ltd
UNDER SECTION	7 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

IA No.333/2021 is filed by RP for exclusion of CIRP period and an extension. We heard learned counsel for RP. She submits that two Resolution plans are under consideration of CoC. It appears that Insolvency of the Corporate Debtor could be resolved. Hence, the period as requested is extended and excluded. IA stands allowed and disposed of.



**MEMBER TECHNICAL**



**MEMBER JUDICIAL**